

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 204  
CP No. 219/241-242/JPR/2020  
Under Section 241, 242, 244 of  
Companies Act, 2013**

**In the matter of:**

**Dr. Ranu Patni**

**...Petitioner**

**Versus**

**Vardhman Imaging Centre Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Raghav, Proxy  
For the Respondent : Prateek Kedawat, Adv.

**ORDER**

Heard Mr. Raghav, proxy counsel appearing on behalf of Mr. Shashank Kasliwal, Adv. for the Petitioner. Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent. Learned proxy counsel submits that due to personal exigencies, the arguing counsel is not available today. He has also submitted that one application for combining of cases has been filed on behalf of the Petitioner. Copy of the same will be furnished to the opposite counsel. List the matter on 30.05.2024.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

April 24, 2024